

SUPREME COURT OF INDIA

Union of India

Vs.

R.C. Tobacco Pvt. Ltd.

C.A.Nos.881-896 of 2004

(Ruma Pal and Tarun Chatterjee JJ.)

19.09.2005

ORDER

1. In view of our judgment pronounced today in T.C.(c) No.27 of 2004 etc., these appeals are dismissed as infructuous.